

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 312 OF 2017 &
IA NO. 1088 OF 2017

Dated: 5th July, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Singareni Collieries Company Limited ... Appellant(s)

Vs.

Telangana State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Tushar Shrivastava
Mr. Nishant Kumar
Ms. Shikha Ohri

Counsel for the Respondent(s) : Ms. D. Bharathi Reddy
Ms. Vidyotma for R-1
Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Harsha Peechara
Mr. Ashish Tiwari for R-2

ORDER

Learned counsel for Respondent No.1 seeks a week's more time to file reply. As a last chance time is granted and learned counsel for Respondent No.1 may file reply on or before 13.07.2018 after serving copy on the other side. Rejoinder may be filed within one week thereafter. It is made clear that no further time will be granted to Respondent No.1 to file reply.

List the matter on **24.07.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member